

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH.

R.A. No. 295/2000 IN O.A. 1391/2000.

New Delhi: this the 18th day of September, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

(8)

Ajay Kumar Goyal,

S/o Shri Jaiopal Goyal,
R/o 57-B, Block -D,
Kanchanjanga Apartments,
Sector 53, Noida.

Employed as
Sr. Auditor in
the Office of Director of Accounts,
Cabinet Secretariat,

East Block No. IX, Level 7,
Rama Krishna Puram,
New Delhi-66

....Applicant.

Versus

Union of India,
through
the Cabinet Secretary,
Govt. of India,
Rashtrapati Bhawan,
New Delhi.

2. The Director of Accounts,
Cabinet Secretariat,
East Block No. IX, Level 7,
Rama Krishna Puram,
New Delhi-66.

3. Secretary (R),
Cabinet Secretariat,
Govt. of India,
Room No. 7, Bikaner House Annex,
Shahjahan Road,
New Delhi-11.

4. Shri C. V. Avadhani,
Principal Accountant General (Audit),
Chennai (Tamil Nadu),
(Formerly Director of Accounts,
Cabinet Secretariat,
New Delhi)

5. Smt. Sunita Bhardwaj,
Dy. Director of Accounts,
Cabinet Secretariat,
East Block No. IX, level 7,
Rama Krishna Puram,
New Delhi-66

....Respondents.

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ORDER (BY CIRCULATION)

(A)

Mr. S.R. Adige, VC(A):

Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(r) AT Act, read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. The RA is rejected.

A.Vedavalli
(DR. A. VEDAVALI)
MEMBER (J)

Adige
(S.R. ADIGE)
VICE CHAIRMAN (A).

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